



\$~41 IN THE HIGH COURT OF DELHI AT NEW DELHI CS(COMM) 711/2022 SUN PHARMA LABORATORIES LIMITEDPlaintiff Ms. Prashansa Singh, Mr. Sachin Through: Gupta and Mr. Moanan Mondal, Advocates versus GLENMARK PHARMACEUTICALS LIMITEDDefendant Through: Mr. Saikrishna Rajagopal, Mr. Nitin Sharma and Ms. Deepika Pokharia, Advocates **CORAM:**

HON'BLE MR. JUSTICE SAURABH BANERJEE **ORDER** 29.07.2024

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I.A. 34617/2024-For summary judgment.

By virtue of the present application, the plaintiff seeks issuance of 1. summary judgment in terms of the prayer sought in para 44 (a) & (b) as also prayer in para 44 (d) of the plaint against the defendant.

2. Issue notice.

3. Learned counsel appearing for the defendant accepts notice. He seeks, and is granted four weeks for filing reply. Rejoinder thereto, if any, be filed within a period of two weeks thereafter.

4. Accordingly, renotify on the date already fixed i.e. 09.09.2024.

SAURABH BANERJEE, J

JULY 29, 2024/akr

This is a digitally signed order. The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 19/07/2025 at 11:26:46